

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10719/2019

(Arising out of impugned final judgment and order dated 24-05-2019 in CRLA No. 1001/1999 passed by the High Court of Judicature at Allahabad)

LAL SAHAB SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141857/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141855/2019-EXEMPTION FROM FILING O.T. and IA No.146115/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 141857/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 141855/2019 - EXEMPTION FROM FILING O.T.

IA No. 146115/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 11203/2019 (II)

IA No. 123692/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 123693/2019 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 11693/2019 (II)

Date : 24-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr Anurag Dubey, Adv.
Mr. Ashish Upadhyay, Adv.
Mr. Satpal Wadhwa, Adv.
Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. Makarand D. Adkar, Adv.
Mr. S.D. Singh, Adv.
Mr. Vijay Kumar, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ram Kripal Singh, Adv.
Ms. Shweta Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is submitted that petitioner -Ramapati is 84 years old and Lal Sahab Singh is suffering from paralysis. Call for report from the Jail Doctor, District Jaunpur, U.P.

Let the said report be made available within four weeks.

List the matter thereafter.

Copy of the order may be served on the Standing Counsel for the State of Uttar Pradesh.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)